

Central Administrative Tribunal, Lucknow Bench, Lucknow

Civil Contempt Petition No. 332/00002/2014

This the 4th day of March, 2014

**Hon'ble Sri Navneet Kumar , Member (J)**  
**Hon'ble Smt. Jayati Chandra, Member (A)**

V.K. Bajpai aged about 68 years son of late Sri Ambika Prasad Bajpai resident of House No. 529 Ka/147, Shyam Nagar, Picnic Spot Road, Khurram nagar, Lucknow (lastly worked as Income Tax Inspector, Office of the Income Tax Officer, Unnao).

Applicants

By Advocate: Sri Prashant Kumar Singh

Versus

1. Sri Sumit Bose, IAS Secretary, Ministry of Finance (Department of Revenue), New Delhi.
2. Smt. Sudha Sharma , Chairman , Central Board of Direct Taxes, new Delhi.
3. Sri Arun Kumar Singh, Chief Commissioner of Income Tax, Lucknow.
4. Sri Harish Chandra ,Deputy Commissioner of Income Tax, Range II, Lucknow.
5. Sri A.K.Sehgal, Income Tax Officer, Range 2 (i), Lucknow.

Respondents

By Advocate: Sri R. Mishra

**ORDER (ORAL)**

**BY HON'BLE SRI NAVNEET KUMAR, MEMBER (J)**

The present contempt petition has been preferred by the applicant for non-compliance of order dated 9<sup>th</sup> October,2013 passed in O.A. No. 380/2011.

2. Sri R. Mishra, learned counsel for respondents submits that Union of India has challenged the order passed by the Tribunal before the Hon'ble High Court by way of Writ Petition No. 271(SB) 2014, which was stayed by the Hon'ble High Court vide order dated 11.2.2014. Under such a circumstances, no fruitful purpose will be served in keeping the present CCP pending. Accordingly the present contempt petition is dismissed with liberty to revive it either by the parties after disposal of the writ petition

No. 271 (SB) of 2014, if so desires. Notices issued to the respondents stand discharged.

*J Chandra*  
(Jayati Chandra)  
Member (A)

HLS/-

*Navneet Kumar*  
(Navneet Kumar)  
Member (J)

of  
copy of order  
dt. 4-3-14  
Preparation  
on 7-3-14